

Improved Chulhas in Uttar Pradesh

1473. SHRI K. MANVENDRA SINGH: Will the Minister of ENERGY be pleased to state:

(a) the target for National Programme of Improved Chulha and Biogas programme for Uttar Pradesh and district Mathura for the year 1990-91 and proposal for 1991-92; and

(b) whether the Department of Non-conventional Energy Sources will take appropriate measures to create awareness about Chulhas and Bio-gas Programme in Uttar Pradesh and especially in Mathura district?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY

(SHRI BABANRAO DHAKANE). (a) Targets for installation of 2,75,000 improved chulhas and 15,000 family size biogas plants have been fixed for Uttar Pradesh for 1990-91. The State authorities have fixed targets of installing 2,915 improved chulhas and 100 biogas plants for Mathura district for 1990-91. Proposals for 1991-92 have not been finalised.

(b) Yes, Sir; creation of better awareness is an integral component of the two programmes.

[*Translation*]

Setting up of Bio-Gas Plants in Uttar Pradesh

1474. SHRI GANGA CHARAN LODHI: Will the Minister of ENERGY be pleased to state:

(a) the number of plants set up under the National project for Biogas Development in Hamirpur and Jhansi districts of Uttar Pradesh;

(b) the estimated cost thereof; and

(c) the details of the plan for the year 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY

(SHRI BABANRAO DHAKANE): (a) and (b) The State Government has reported setting up of 60 and 54 family type biogas plants in districts of Hamirpur and Jhansi of Uttar Pradesh during the period April, 1990 to January, 1991 under the National Project for Biogas Development, involving an estimated cost of Rs. 4.2 lakhs and Rs. 3.78 lakhs, respectively.

(c) The National Project for Biogas Development is proposed to be continued during 1991-92 with a target of setting up of 1.47 lakh biogas plants with a budget provision of Rs. 64.00 crores.

[*English*]

Officers of NTPC involved in Corruption

1475. SHRI RAMESHWAR PATIDAR: Will the Minister of ENERGY be pleased to refer to the reply given on 4-9-1990 to USQ No. 4452 regarding involvement of two officers of NTPC in a corruption case and state:

(a) whether the major penalty proceedings against the concerned NTPC officers have been completed and the suspension of both direct and indirect business dealings with the firm Modern Insulators Limited, has been implemented; and

(b) if so, the details of major penalty imposed upon the concerned officers and the date from which the suspension of business dealings with the firm Modern Insulators Limited has been effected?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) and (b) Major penalty proceedings have not been completed. Commercial dealings with M/s Modern Insulators have been suspended for a period of 3 years with effect from January, 1990.